

Sl. No.	Business	Time Allotted
3.	Consideration and passing of the Insolvency and Bankruptcy Code Amendment Bill, 2018 - to replace an Ordinance.	
4.	Consideration and passing of the Criminal Law (Amendment) Bill, 2018 - to replace an Ordinance.	Four Hours
5.	Consideration and passing of the Commercial Courts, Commercial Division and Commercial Appellate Division of High Courts (Amendment) Bill, 2018 - to replace an Ordinance.	One Hour
6.	Statutory Resolution seeking disapproval of the National Sports University Ordinance, 2018 (No. 5 of 2018), promulgated by the President on the 31st of May, 2018, admitted in the name of Dr. T. Subbarami Reddy.	One Hour (Sl. No. 6 and 7 to be Discussed Together)
7.	Consideration and passing of the National Sports University Bill, 2018 - to replace an Ordinance.	
8.	Statutory Resolution seeking disapproval of the Fugitive Economic Offenders Ordinance, 2018 (No. 1 of 2018) promulgated by the President on the 21st of April, 2018, admitted in the name of Dr. T. Subbarami Reddy.	Three Hours (Sl. No. 8 and 9 to be Discussed Together)
9.	Consideration and passing of the Fugitive Economic Offenders Bill, 2018 - to replace an Ordinance.	

SPECIAL MENTIONS

MR. CHAIRMAN: Now, we shall take up Special Mentions. As there is sufficient time, Members can read their Special Mentions. Now, Shri Harnath Singh Yadav.

Demand for policy for allocation of funds to concerned departments for regular maintenance and repairing of rural roads constructed under MPLADS

श्री हरनाथ सिंह यादव (उत्तर प्रदेश): माननीय सभापति महोदय, आपने मुझे इस अविलम्बनीय लोक महत्व के विषय का सदन में उल्लेख करने की अनुमति प्रदान की, इसके लिए मैं आपका आभार व्यक्त करता हूँ।

उत्तर प्रदेश राज्य में माननीय सांसद एवं विधायक की निधियों द्वारा विभिन्न विभागों, जैसे ग्रामीण अभियन्त्रण विभाग, समाज कल्याण निर्माण निगम, पैक्स फेड इत्यादि द्वारा जनपदों में डिपॉजिट कार्य के रूप में अनेक ग्रामीण मार्गों का निर्माण विगत वर्षों में कराया गया है। ...**(व्यवधान)**...

MR. CHAIRMAN: Hon. Members, please do not speak or move around in between. Please sit down.

श्री हरनाथ सिंह यादव: इन मार्गों पर किसी विभाग का स्वामित्व न होने एवं मरम्मत हेतु धन उपलब्ध न होने के कारण मार्गों की स्थिति अत्यंत खराब है, जिससे आम जनमानस को, आवागमन में अत्यंत परेशानी का सामना करना पड़ रहा है। शासन स्तर पर इन मार्गों की मरम्मत हेतु विभाग नामित करना एवं धन आवंटन कराया जाना अति आवश्यक है। अतः शासन स्तर पर उपरोक्त विषय में नीति निर्धारण कराया जाना जनहित में अपेक्षित है, धन्यवाद।

**Demand to keep 1971 Census as the basis by 15th Finance Commission
for Tamil Nadu and other States**

DR. V. MAITREYAN (Tamil Nadu): It has been reported that the 15th Finance Commission would consider 2011 Census as the basis of its recommendations on how much funds are to be transferred to States from the Central pool. This will deliver severe blow to Tamil Nadu and other southern States, which have performed excellently in containing population. For the Financial Year 2018-19, the Union Government has envisaged a total transfer of over ₹ 12.69 lakh crore to States, largely based on the distribution formula suggested by the Fourteenth Finance Commission. Going by past trends, this will be about a third of all the spending done by the States.

A change in the population base year will mean that some States, particularly, Tamil Nadu will be deprived of huge amounts of resources. In the past few Finance Commission reports, 1971 Census was taken as the base year for considering population of States. There was a general consensus on this. However, in the previous Fourteenth Finance Commission, for the first time, ten per cent weightage was given to 2011 population while 17.5 per cent was retained for 1971 population. This was vehemently opposed by the late Chief Minister of Tamil Nadu, Puratchi Thalaivi Amma. To protect States like Tamil Nadu, a 25 year-old freeze on the total number and State-wise distribution of seats in the Lok Sabha till the year 2026 was done through Constitutional amendment.

Therefore, I urge upon the Government to respect the consensus and direct the Fifteenth Finance Commission to keep 1971 Census as the basis for allocation of funds to Tamil Nadu and other States.